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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 571 OF 1993

Date of decision: December 14, 1993

Jhularam Nayak	...	Applicant
		Versus
Union of India & Others	...	Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? N.
2. Whether it be circulated to all the Benches of N.
the Central Administrative Tribunals or not?


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

14 DEC 93

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO:571 of 1993

Date of decision:14th December,1993

Jhularam Nayak	...	Applicant
Versus		
Union of India & Others	...	Respondents
For the Applicant	...	M/s Deepak Misra,R.N.Naik A.Deo,B.S.Tripathy, P.Panda,D.K.Sahu, Advocates
For the Respondents	...	Mr.Ashok Misra,Senior Standing Counsel(Central)

CORAM:

THE HONOURABLE MR.H.RAJENDRA PRASAD (MEMBER) ADMN.

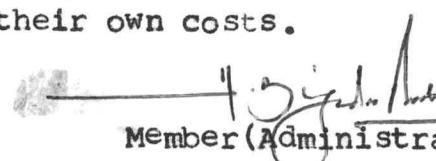
JUDGMENT

H.RAJENDRA PRASAD, MEMBER (A) In this application, Jhularam Nayak, at present working as Junior Intelligence Officer, in the office of the Subsidiary Intelligence Bureau, Bhubaneswar, stands posted to Tejpur. He had some medical problems on account of which he was referred for a Medical opinion and also a subsequent medical Board's opinion. Both have expressed their opinions, upon which the Assistant Director, Subsidiary Intelligence Bureau, Bhubaneswar, has issued orders on 7.10.1993 directing to relieve the petitioner with effect from 31.10.1993. This order was stayed vide our order dated 19.10.1993.

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2. I have heard Mr.R.N.Naik, learned counsel appearing for the petitioner, at a great length and also Mr.Ashok Misra learned Senior Standing Counsel (Central). The short point involved in this case is that the applicant proposes to bring his difficulties to the notice of his superiors with regard to his posting to Tejpur. Frankly, he has delayed such a representation beyond all reasonable limits and there is absolutely no evidence to show that the departmental superiors have at all been made aware of his difficulties. I hereby afford him one opportunity of bringing to the notice of his superiors the details of his problem and leave the matter for their decision. The applicant may represent, on or before 29th December, 1993, and the concerned authorities may dispose of his representation by 15th January, 1994. The applicant will thereafter abide by whatever decision is taken by his superiors. The applicant should not be relieved until a final decision is taken by the competent authority on his representation by 15th January, 1994.

3. Thus, the application is accordingly disposed of leaving the parties to bear their own costs.


Member (Administrative)

14 DEC 93

Central Admn. Tribunal,
Cuttack Bench, K. Mohanty
14.12.1993.